

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 802 of 1998

Tuesday, this the 02nd day of September, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D.R. TIWARI, MEMBER (A)

Bidhi Chand, S/o Late Lala Ram,
Working as Guard, under Station
Superintendent, Central Railway,
Agra Cantt.

Applicant

By Advocate : Shri A. Rajendra

Versus

1. Union of India through General Manager,
Central Railway, Bombay V.T.
2. The Divisional Railway Manager (Personnel),
Central Railway, Jhansi.
3. The Senior Divisional Personnel Officer,
Central Railway, Jhansi.

Respondents.

By Advocate : Shri A. K. Gaur

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. filed under section 19 of Administrative
Tribunal Act, 1985, applicant has prayed to quash letters



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dated 17.03.1998 and 16.01.1998 by which applicant was communicated that his name has been deleted from the panel of selection of Passenger Guards. Reasons stated in the order is that by mistake the name of Shri ^{Chhavi} ~~Devil~~ Ram Singh, who was senior to the applicant, could not be included while preparing the panel. Similarly one Shri A.P.Jataria, whose result was put under sealed cover, found fit for the selection and his name was included in the panel. The panel was made of 13 selected candidates only and the name of applicant was deleted being on serial no.14.

2. In the C.A. also the respondents have indicated the reasons on account of which respondents were compelled to review the panel to include the names of these, who were senior to applicant and were entitled to be selected. The applicant has disputed the above facts and has submitted that the respondents have no right to review the panel. However, we do not find force in the contention raised by the applicant that panel could not be reviewed. ^{The} authority, which has power to prepare a panel, has also incidental power to correct bona fide mistakes. Further the two candidates namely Chabbi Ram Singh and A P Jataria, who were included in panel, on account of which name of applicant was expunged, have not been arrayed as respondents. In their absence relief can not be granted to applicant. In the circumstances, we do not find any force in this O.A. that applicant is not entitled for any relief.

3. The O.A. is accordingly dismissed with no order as to costs.

Ddeva
Member - A

R
Vice-Chairman